

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 421**  
**Appeal No. 90/ND/252/2024**

**IN THE MATTER OF:**

Boon Biochemicals (INDIA) Private Limited	...	Applicant
Versus		
Registrar Of Companies NCT Of Delhi And Haryana	...	Respondent

**Under Section 252 of the Companies Act, 2013.**

**Order delivered on 16.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Vishal Gupta, Adv.
For the RoC	: Ms. Jyoti Khurana, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the appellant and Learned Counsel for the RoC are present through video-conferencing. No representation on behalf of the OL and Income Tax Department. Let this matter be posted to 27.08.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**